

[Mr. Speaker]

President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Miscellaneous (Public Relations Department).'

"That a Supplementary sum not exceeding Rs. 6,70,200 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Loans and Advances by State Government.'

DEMAND No. 40—EXPENDITURE CONNECTED WITH THE NATIONAL EMERGENCY, 1962

MR. SPEAKER: Motion moved:

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, we will speak when the proclamation on Bihar is being discussed.

"That a Supplementary sum not exceeding Rs. 7,02,700 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Expenditure connected with the National Emergency, 1962.'

MR. SPEAKER: Very good. Now the question is:

DEMAND No. 42—CAPITAL OUTLAY ON INDUSTRIAL AND ECONOMIC DEVELOPMENT

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 1,94,25,900 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Industrial and Economic Development.'

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of the following demands entered in the second column thereof—

Demand Nos. 2, 4, 5, 9 to 13, 15 to 28, 30 to 32, 34 to 38, 40, 42, 43 and 46.

The motion was adopted.

19.21 hrs.

DEMAND No. 43—CAPITAL OUTLAY ON OTHER WORKS

MR. SPEAKER: Motion moved:

"That a Supplementary sum not exceeding Rs. 500 be granted to the President out of the Consolidated Fund of the State of Bihar to defray the charges which will come in course of payment during the year ending the 31st day of March, 1969, in respect of 'Capital Outlay on Other Works.'

BIHAR APPROPRIATION (NO. 2) BILL,** 1968

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JAGANATH PAHADIA): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1968-69.

MR. SPEAKER: The question is:

DEMAND No. 46—LOANS AND ADVANCES BY STATE GOVERNMENT

MR. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and

** Published in Gazette of India Extraordinary, Part II, section 2, dated 18-12-68.

out of the Consolidated Fund of the State of Bihar for the services of the financial year 1968-69."

The motion was adopted.

SHRI JAGANNATH PAHADIA: I introduce* the Bill:

I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the Services of the financial year 1968-69, be taken into consideration."

MR. SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Bihar for the services of the financial year 1968-69, be taken in to consideration."

The motion was adopted.

MR. SPEAKER: The question is:

"That clauses 1, 2, 3 the Schedule, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1, 2, 3 the Schedule, the Enacting Formula and the Title were added to the Bill.

SHRI JAGANNATH PAHADIA: I beg to move:

"That the Bill be passed."

MR. SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

19.22 hrs.

MOTION RE: MODIFICATION TO CIVIL DEFENCE RULES—Contd.

SHRI SRINIBAS MISRA (Cutback): I had almost finished my commission the other day. I had argued that because the power had been given to the government to associate the State Governments with the Civil Defence Orders, therefore, it is unnatural and improper for the Central Government to make rules debarring the participation of State Governments, so far as mines and factories are concerned. My contention was that that was an enabling provision and was also mandatory. Therefore, this omission to associate State Governments with rule 13 is against the Act itself. That apart, a perusal of the rules will show that there has been some mistake, there has been an omission by mistake. The State Governments have been omitted from rules 12 and 13. Of course, the Minister admitted that it is improper. Still, I find that they are reluctant to admit that these should be modified so that the State Governments could be included.

If it is a matter of prestige with them, they can assure the House that they will take the co-operation of the State Governments, because they have the power to make orders and by making orders they can delegate some powers to the State Governments as regards rule 13.

They have not come forward with such an assurance, which is creating an atmosphere of suspicion, so far as the Centre-State relation is concerned. There is misapprehension in the minds of the State Governments that they are not being associated, so far as mines and factories are concerned. Why?

You cannot go on with civil defence measures without the co-operation of the State Governments. You have to seek their co-operation. Then, why not put this in the rules itself? You have taken the power in your hands but the State Governments have been excluded. Why can't you associate them in this?

If the argument is that it has to go to the other House for concurrence they can say

* Introduced/moved * with the recommendation of the President.